

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5996/73]

- (2) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1971-72. [Placed in Library. See No. LT-5997/73]

name of the member so appointed by Lok Sabha to the Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House."

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I also lay on the Table the Maternity Benefit (Amendment) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 7th December 1973.

13.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Second Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 11th December, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 13th December, 1973, adopted the following motion in regard to the Plantations Labour (Amendment) Bill, 1973:—

"That this House recommends to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973, in the vacancy caused by the resignation of Shri Madhu Limaye from the membership of the said Joint Committee and communicate to this House the

ARREST OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 13th December, 1973, from the Superintendent of Police, Indore:—

"Dr. Laxminarayan Pandeya, Member, Lok Sabha, was arrested at 9.15 hours on the 13th December, 1973, at Village Harsola (Indore District), under section 151, Criminal Procedure Code, by Shri R. S. Rathore, Station Officer, PS Mhow, as Dr. Laxminarayan Pandeya and his associates indulged in overt acts as a result of which breach of peace was apprehended. He is being produced before Magistrate on the 13th December, 1973."

13.06 hrs.

RULES COMMITTEE

THIRD REPORT

SHRI SHIVNATH SINGH (Jhunjhunu): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of

[Shri Shivnath Singh]

Business in Lok Sabha, the Third Report the Rules Committee.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWELFTH REPORT

SHRI S. C. SAMANTA: (Tamiluk): I beg to present the Twelfth Report of the Committee on Absence of Members from the Sittings of the House.

COMMITTEE ON GOVERNMENT ASSURANCES

SEVENTH REPORT

SHRI D. D. DESAI (Kaira): I beg to present the Seventh Report of the Committee on Government Assurances.

SHRI K. S. CHAVDA (Patan): With regard to the Report just presented, an assurance was given that every Report of the Commissioner for Scheduled Castes would be laid on the Table and discussed every year. That assurance has not been fulfilled. The Reports of the Commissioner for 1971-72 and 1972-73 have not been laid on the Table and not discussed. Even the Report for 1970-71...

MR. SPEAKER: Not like this. He had better write to me.

SHRI K. S. CHAVDA: The Committee should take note of assurances given by Government on the floor of the House.

13.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 17th December, 1973, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration and passing of the Konkan Passenger Ships (Acquisition) Bill, 1973.

3. Discussion and voting on:

(i) Demands for Excess Grants (General) for 1971-72;

(ii) Supplementary Demands for Grants (General) for 1973-74.

4. Consideration and passing of:

(i) The Income-Tax (Amendment) Bill, 1973.

(ii) The Water (Prevention and Control of Pollution) Bill, 1973, as passed by Rajya Sabha.

5. Consideration and passing of the following Bills on Tuesday, the 18th December, 1973:

(i) The Constitution (Thirty-third Amendment) Bill, 1973.

(ii) The Mulki Rules (Repeal) Bill 1973.

6. Consideration and passing of the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973, as passed by Rajya Sabha.

7. Consideration and passing of the National Cooperative Development Corporation (Second Amendment) Bill, 1973.

8. Discussion on the International Situation.